

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(CAA)/78(KB)2024
IN
C.A.(CAA)/20(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH MAY 2024

IN THE MATTER OF	VINAY HOLDINGS PVT.LTD.
UNDER SECTION	SEC. 230-232 - SECOND MOTION

Appearance (via video conferencing/physically)

Ms. Neha Somani, P.C.S

ORDER

1. Ld. Authorized Representative for the Petitioner Companies is present.
2. The instant petition has been filed under Section 230(6) read with Section 232(3) of the Companies Act, 2013 (“Act”) for sanction of the Scheme of Amalgamation of the following Transferor Companies:

S. No.	Name of the Companies
Transferor Company No. 1	BNA Estates Private Limited
Transferor Company No. 2	Regal Metal Private Limited
Transferor Company No. 3	Sati Niketan Private Limited

with the Transferee Company i.e. **Vinay Holdings Pvt. Ltd.**, being the Petitioner Company No. 4 whereby and whereunder the Transferor Companies are proposed to be amalgamated with the Transferee Company from the Appointed Date, viz **1st April, 2023** in the manner and on the terms and conditions stated in the said Scheme of Amalgamation (“Scheme”). The Copy of the said **Scheme of Amalgamation** is annexed to the Company Petition being **Annexure- A in Volume-I at Page No. 57-98**.

3. By an order dated **25th April, 2023** in Company Application (CAA) No.20/KB/2024, this Tribunal made the following directions with regard to meetings of shareholders and creditors under Section 230(1) read with Section 232(1) of the Act: -

- a. Meetings dispensed: Meetings of the Equity Shareholders of all the Applicant Companies and meetings of the Unsecured Creditors of all the Applicant Companies for considering the Scheme were dispensed with under Section 230(1) read with Section 232(1) of the Act.
4. The Ld. Authorised Representative appearing for the Petitioners submits that the Equity shareholders of all the Petitioner Companies and Unsecured Creditors of Petitioner Companies No.3 and No.4 have approved the Scheme by requisite majority and the Petitioners now seek admission of the instant petition presented by them for sanction of the Scheme.
5. The Ld. Authorised Representative for the Petitioners further submits that in compliance with Section 230(5) of the Companies Act, 2013 and the said order dated 25th April, 2024 made in Company Application (CAA) No. 20/KB/2024, the Petitioners have duly served such notices along with all accompanying documents on Regional Director, Eastern Region, Ministry of Corporate Affairs; Registrar of Companies, West Bengal; Official Liquidator, Kolkata; Income Tax Department having jurisdiction over the Petitioner Companies and Reserve Bank of India by email on 26th April, 2024 and by hand delivery on 26th April, 2024. An affidavit proving service, as aforesaid, has been filed by the Petitioners on 02nd May, 2024.
6. Upon perusing the records and documents in the instant proceedings and considering the submissions made on behalf of the Petitioners, we admit the instant petition and fix the next date of hearing on **13.6.2024**.
7. At least 10 (ten) clear days before the said date fixed for hearing, the Petitioners shall cause notice of hearing to be advertised in the “**The Statesman**” in English and “**Dainik Statesman**” in Bengali as per Rule 16(1) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (“**CAA Rules**”).
8. Another notice pursuant to Section 230(5) of the Companies Act, 2013 along with accompanying documents, including the copies of the aforesaid Scheme and statement under the provisions of the Companies Act, 2013, as sent earlier, shall be served again on the aforesaid Statutory Authorities by sending the same to them by hand delivery through special messenger or by post and by email within one week from the date of receiving this order. The notice shall specify the next date of hearing of the petition, as

aforesaid, and state that representation, if any, and if not already filed, should be filed before this Tribunal not later than 7 (seven) days before the next date of hearing of the petition and a copy of such representation should be simultaneously sent to the Authorised Representative of the said Petitioners. If no such representation is received by the Tribunal within such period, it shall be presumed that such Authorities have no representation to make on the said Scheme. Such notice shall be sent in Form No.CAA.3 of the CAA Rules with necessary variations, incorporating the directions herein.

9. The Petitioners to file an affidavit confirming compliance of the above-mentioned directions of this Tribunal, 3 (Three) days before the next date of hearing.
10. The Petitioners may also file their rejoinder affidavit(s) dealing with the objections/observations, if any, of the Authorities, 2 (Two) days before the next date of hearing.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)